

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.230/MP/2024**

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 2 for the benefit of the Lender.

Petitioner : Neemrana II Kotputli Transmission Limited.

Respondent : Central Transmission Utility of India Limited & Anr.

Date of Hearing : **22.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Parties Present : Shri Deep Rao, Advocate for the Petitioner

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking approval of the Commission for the creation of security interest over the Petitioner's assets, including all movable and immovable assets, in favour of Respondent No.2, Catalyst Trusteeship Limited ('Security Trustee'), the Security Trustee, for the benefit of the lender, namely, Power Finance Corporation Limited ('Lender') including its successors, transferees, novates, and any refinancing lenders to the Project for Rs.1373.02 crore. Learned counsel further submitted that in the past, the Commission, while allowing the parties to file their respective replies and rejoinders, has proceeded to reserve the matters for order and that a similar approach may also be adopted in the present case.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) The Petitioner to implead the Power Finance Corporation Limited as a party to the Petition and to file a revised memo of parties within a week.
- (b) Admit. Issue notice to the Respondents including to the above impleaded Respondent.
- (c) Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner who may file its rejoinder, if any, within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
sd/-  
**(T.D. Pant)**  
**Joint Chief (Law)**